

FORM A - Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SIESTA HOSPITALITY SERVICES LIMITED

Relevant Particulars		
1.	Name of corporate debtor	SIESTA HOSPITALITY SERVICES LIMITED
2.	Date of incorporation of corporate debtor	02/12/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Karnataka
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63040KA2005PLC037834
5.	Address of the registered office and principal office (if any) of corporate debtor	S-621, 6 th Floor, South Block, 47, Dickenson Road, Bangalore-560042
6.	Insolvency commencement date in respect of corporate debtor	14/11/2024
7.	Estimated date of closure of insolvency resolution process	13/05/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Abhijith C IBBI/IPA-002/IP-N01246/2022-2023/14234
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#886, 1st Floor, South End F Cross, Jayanagar 9th Block, Bangalore South, Near Ragigudda Temple, Bangalore, Karnataka-560069 acs.abhijith@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	RPAR & Co LLP, Chartered Accountants, Skyline Towers, # 16, III Floor, Malleshwaram, Bangalore-560 003. siesta.cirp@gmail.com
11.	Last date for submission of claims	28/11/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: At the office of the Interim Resolution Professional as mentioned at Point No. 10



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SIESTA HOSPITALITY SERVICES LIMITED on 14th November 2024.

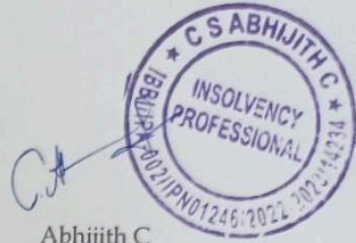
The creditors of SIESTA HOSPITALITY SERVICES LIMITED are hereby called upon to submit their claims with proof on or before 28th November 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17.11.2024

Place: Bengaluru



Abhijith C

Interim Resolution Professional